

finished products under the MODVAT Scheme.

(xii) G.S.R 527(E) published in Gazette of India dated the 15th May, 1992 together with an explanatory memorandum regarding exemption to gold potassium cyanido solution produced in a factory and used for the manufacture of jari in that factory from the whole of the duty of excise leviable thereon.

(xiii) G.S.R. 643(E) published in Gazette of India dated the 26th June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 34/92-CE, dated the 1st March, 1992.

[Placed in the Library See No. LT-2251/92]

- (3) A copy of the Notification No. 362(E) (Hindi and English versions) published in Gazette of India dated the 27th May, 1992 together with an explanatory memorandum specifying all the countries which are parties to the General Agreement on Tariff and Trade under sub-section (4) of section 9B of the Customs Tariff Act, 1955.

[Placed in the Library See No. LT-2252/92]

Notifications under Public Provident Fund Act, 1968 and Life Insurance Act, 1956, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): Sir, I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 459(E) (Hindi and English versions) published in Gazette of India dated the 24th June, 1992 notifying that during the year 1992-93 subscription made to the Public Provident Fund and balances at the credit of the subscribers shall bear interest at the rate of 12 percent per annum issued under section 5 of the Public Provident Fund Act, 1968.

[Placed in the library See No. LT-2253/92]

- (2) A copy of the Notification No. G.S.R. 547 (Hindi and English versions) published in Gazette of India dated the 28th September, 1991 containing Corrigendum to the Notification No. G.S.R 4 dated the 5th January 1991, issued under section 48 of the Life Insurance Corporation Act, 1956.

[Placed in the Library See No. LT-2254/92]

- (3) A statement (Hindi and English versions) indicating results of market loans floated in June, 1992.

[Placed in the Library See No. LT-2255/92]

Statement correcting reply to US No. 127 DT. 22nd Feb., 92 Re: Suspension of IIFT Employees, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SLAMANKHURSHED): Sir, I beg to lay on the Table a statement (Hindi and English versions) (i) correcting the reply given on 22nd February, 1991 to Unstarred Question No. 127 by Shri Kamal Chaudhry regarding suspension of IIFT employees; and (ii) giv-

ing reasons for delay in correcting the reply.

[Placed in Library See No. LT-2256/92]

MR. SPEAKER: I do not propose to take up now the item no. 9, Statement by Minister of Parliamentary Affairs about next week's business because there are so many submissions. It will be taken up after the Private Members' business is over because it will take some time.

Now the Prime Minister will reply to the No Confidence Motion.

14.10 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS - *CONTD.*

[English]

THE PRIME MINISTER (SHRI P.V. NARASIMHARAO): Mr. Speaker, Sir, at the end of every debate it is customary to thank the hon. Members who participated in the debate and gave very valuable suggestions. It is, more or less, the first sentence with which the person replying to the debate starts his speech.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): If you do not want to thank, it is O.K.

SHRI P.V. NARASIMHA RAO: I did not mean this. Please listen to me first.

[English]

In this case, Sir, I do not know how to thank the hon. Members of the Opposition

who have participated in something like a sterile debate which could, perhaps, be considered a debate for a debate. They have every right to do so and I do not deny that.

During the last one year, we have discussed many issues in this House and in the other House. Many clarifications have been given and many questions have been raised and if I say that the debate which we had, on the No Confidence Motion, was just a rehash of what has been said, what has been replied to in great detail - except that this comes under a new caption - I think I would not be far wrong. So, that is the content of the debate.

Sir, I would very humbly like to claim that during the last one year this country has not attracted any extraordinary national or international headlines for negative happenings — for killings, for blindings, for rapes or for tensions in the society. Whatever problems we have come up against, we have promptly tried to attend to them and, therefore, the thrust of the new Government has been emphasis on economic programmes, keeping issues of tension in a low profile, greater attention to people's problems and further emphasis on development aspects. I have said time and again that this is not the time for this country to deviate from the path of development, to deviate from the path of national unity, integrity and stability. That luxury we cannot afford.

I am grateful to the other parties who, by and large, agreed with this approach and we have had a fairly successful consensus method working during the last one year. Despite this No-Confidence Motion and what will happen on it, I would certainly expect this method to continue and the same amount of cooperation and appreciation of the real problems of the country in the future also and that is the only way of conducting the affairs of this country.